

Annexure 8

Name of the corporate Debtor: Global Energy Private Limited

Date of Commencement of CIRP: 06.05.2022

List of creditors as on: 17.11.2022

List of Operational Creditors (Other than Workmen, Employees and Government dues)

(Amount in INR)

Sr. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claims	Amount of any mutual dues, that may be	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% of voting share in CoC					
1	Dhariwal Industries Private Limited	22-06-2022	12,93,47,588	12,93,47,588	Operational Creditors	-	-	No	0%	-	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP
2	Indapur Dairy & Milk Products Limited	21-06-2022	48,53,717	48,53,717	Operational Creditors	-	-	No	0%	-	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP
3	Modern India Limited	17-06-2022	1,95,27,992	1,93,65,993	Operational Creditors	-	-	No	0%	-	-	1,61,999	-	1. Interest amount claimed has been admitted till the date of commencement of CIRP i.e 06.05.2022.
4	Nirani Sugars Limited	22-06-2022	22,82,20,530	-	Operational Creditors	-	-	No	0%	-	-	22,82,20,530	-	The quantum of the claim amount cannot be admitted as the same is the subject matter of the pending dispute between the claimant and the CD 1. KYC of Company and authorised person and Authority Letter not provided 2. As the matter is sub-judice and therefore the claim is not admitted
5	POSCO Maharashtra Steel Private Limited	21-06-2022	9,67,16,936	9,67,16,936	Operational Creditors	-	-	No	0%	-	-	-	-	1. Amount of claim in claim form not matched with the claim calculation in the word file provided. Accordingly, we have taken Rs. 9,67,16,936/- as the Amount of claim and amount of claim admitted
6	R. M. Dhariwal HUF	22-06-2022	2,81,92,780	2,81,92,780	Operational Creditors	-	-	No	0%	-	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP
7	Siddayu Ayurvedic Research Private Limited	21-06-2022	8,10,06,316	8,05,88,223	Operational Creditors	-	-	No	0%	-	-	4,18,093	-	1. Interest amount claimed has been admitted till the date of commencement of CIRP i.e 06.05.2022.
8	ValueLabs LLP	20-06-2022	12,72,11,158	10,92,76,683	Operational Creditors	-	-	No	0%	-	-	1,79,34,475	-	1. Interest amount admitted till date of CIRP Commencement. Further, Interest amount claimed for some invoices have not been admitted as there is no interest clause in those invoices (Tota 6 Invoice).
9	Morries Energy Limited	22-06-2022	99,07,998	99,07,998	Operational Creditors	-	-	No	0%	-	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP

10	Tata Communications Limited	22-06-2022	2,00,78,324	-	Operational Creditors	-	-	No	0%	-	-	2,00,78,324.00	The said claim is under verification as a legal opinion is sought on admission/rejection of the same
11	DNH Spinners Private Limited	24-06-2022	30,67,381.50	20,76,729.00	Operational Creditors	-	-	No	0%	-	-	9,90,652.50	1. As per Section 3 in The Interest Act, 1978, state "the Power of court to allow interest". Accordingly, we have no such order of any court and no other basis to admit the interest amount.
12	Jiwarajka Textile Industries	24-06-2022	13,81,050	5,87,742	Operational Creditors	-	-	No	0%	-	-	7,93,308.00	1. Principal Amounted on the basis of Ledger provided on page No.112. i.e Rs. 10,87,742/- after deduction of Deposit amount of Rs. 5,00,000/-. 2. The section 3 in The Interest Act, 1978, state "the Power of court to allow interest". Accordingly, we have no such order of any court and no other basis to admit the interest amount.
13	Bangalore Electricity Supply Company Limited	25-06-2022	47,27,66,684	-	Operational Creditors	-	-	No	0%	-	47,27,66,684	-	The quantum of the claim amount cannot be admitted as the same is the subject matter of the pending dispute between the claimant and the CD
14	Sarda Metals and Alloys Ltd	08-06-2022	1,00,60,143	99,26,149	Operational Creditors	-	-	No	0%	-	-	1,33,994.00	1. Interest amount claimed has been admitted till the date of commencement of CIRP i.e 06/05/2022. 2. Authority letter for claim filing and KYC of the same not provided
15	Jadhao Gears Limited	01-07-2022	52,37,327	52,37,327	Operational Creditors	-	-	No	0%	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP
16	Heritage Foods Limited	17-07-2022	34,25,774	34,25,774	Operational Creditors	-	-	No	0%	-	-	-	Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP
17	Innovatiview India Pvt Ltd	26-06-2022	13,55,09,796	7,36,29,579	Operational Creditors	-	-	No	0%	-	-	6,18,80,217.00	1. Sales Invoices copies are not provided. 2. Copy of MSME certificate not provided. 3. basis of the Interest amount claimed not provided. 4. the Interest calculation sheet in excel not provided
18	Mala Verma	28-06-2022	64,13,188	23,66,000	Operational Creditors	-	-	No	0%	-	-	40,47,188.00	1. Claim of Rent has been admitted till the date of 30.11.2020 i.e till the date of lease agreement valid. 2. Once the Company undergoes CIRP, the IRP/RP is not liable to bear the expenses incurred by or on behalf of the suspended board of directors until and unless the possession of the property is in the custody of IRP/RP or the property is used for commercial purpose by IRP/RP. The property was never in the custody of RP 3. There is no express privity of contract after the initiation of CIRP. Hence, if the property is continued to be used by the suspended board of directors even after the expiry of the validity of the agreement, then they are liable personally for the same and not the Corporate debtor or the RP to bear its expenses as all of them are separate entities in the eyes of law. 4. If the situation persists in this case, the suspended board of directors will thereafter be considered trespassers to the property.

19	Maharashtra State Electricity Distribution Company Limited (MSEDCL)	21-06-2022	16,42,02,471	-	Operational Creditors	-	-	No	0%	-	-	16,42,02,471	-	1. As per the additional information received on the stay order and in view of the further communications on the same, it is submitted that as the amount of claim is disputed and the matter is sub-judice, the Code does not confer powers to the RP for admission of such claims and your claim is rejected accordingly. Your good office can seek appropriate reliefs from the Adjudicating Authority with respect to the claim.
20	Pradip Krishen	15-06-2022	3,25,75,101	70,73,571	Operational Creditors	-	-	No	0%	-	-	2,55,01,530	-	1. We have admitted the Rent amount claim and other expenses till the rent agreement valid i.e. 25-Feb-20 after adjustment of security deposit. Also, We have not admitted the Damage amount Claim, as there is no base for such amount.
21	Jaiprakash Power Ventures Limited	08-09-2022	49,04,82,449	-	Operational Creditors	-	-	No	0%	-	-	49,04,82,449	-	As per IB Code and CIRP Regulation, a creditor who fails to submit the claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case). However, the claim was received after 06.09.2022. Accordingly, the claim has been rejected.
22	Cipla Limited	09-11-2022	68,54,310	-	-	-	-	-	-	-	-	68,54,310.00	-	As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case). However, the claim was received after 06.09.2022. Accordingly, the claim has been rejected.
23	Telangana State Electricity Regulatory Commission, Hyderabad	26-10-2022	2,00,000	-	-	-	-	-	-	-	-	2,00,000.00	-	As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case). However, the claim was received after 06.09.2022. Accordingly, the claim has been rejected.
24	Biocon Limited	15-11-2022	30,97,069	-	-	-	-	-	-	-	-	30,97,069.00	-	As per IB Code and CIRP Regulation, creditor who fails to submit claim within fourteen days can submit the claim, on or before the Ninetieth day of the Insolvency Commencement Date (i.e till 06.09.2022 in our case). However, the claim was received after 06.09.2022. Accordingly, the claim has been rejected.
Total			2,08,03,36,083	58,25,72,789					0%			1,40,98,39,610	8,79,23,684	